

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2056  
ANSWERED ON:05.08.2010  
FREQUENT CANCELLATION OF FLIGHTS BY PRIVATE AIRLINES  
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**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether cases of sudden cancellation of flights by certain private airlines have come to light during the last one year;
- (b) if so, whether the Government has formulated any specific rules in this regard;
- (c) if so, the details thereof;
- (d) the action taken by the Government against the said private airlines; and
- (e) the outcome thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a):- Average cancellation rate of flights of scheduled domestic airlines for the period July 2009-June 2010 is as follows:-

July	2009	1.6%
August	2009	2.2%
September	2009	6.6%
October	2009	1.6%
November	2009	1.6%
December	2009	1.8%
January	2010	5.7%
February	2010	1.5%
March	2010	1.9%
April	2010	2.5%
May	2010	1.9%
June	2010	1.6%

Scheduled airlines generally operate the flights as approved. However, at times the flights are delayed/cancelled due to Air Traffic Control (ATC), watch hour restrictions, weather, technical reasons, mandatory security checks, etc. beyond the control of the airlines.

(b) to (e):- Directorate General of Civil Aviation (DGCA) has drafted a Civil Aviation Requirement (CAR) on facilities to be provided to passengers in case of denied boarding, flight cancellation and flight delays. The CAR has been uploaded on the website of DGCA for public opinion and view of various stake holders.

The CAR will have the provisions of both compensation and facilities to the passengers in the event of denied boarding, flight cancellation and flight delays.

Non-compliance of the provisions of a CAR is punishable under the provisions of Schedule VI to the Aircraft Rules 1937. This will be a Category III offence attracting a maximum penalty of six month imprisonment or Rs. two lakhs fine or both.